

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "बी", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "B", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री सतबीर सिंह गोदारा, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , SATBEER SINGH GODARA, JM

आयकर अपील सं./ ITA NO.236 /Chd/2014
निर्धारण वर्ष / Assessment Year : 2008-09

Shri Mukesh Mittal H.No. 515, Sector-16, Panchkula	बनाम	The ACIT Central Circle-II, Chandigarh
स्थायी लेखा सं./PAN NO: ACBPM4280H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

आयकर अपील सं./ ITA NO.237/Chd/2014
निर्धारण वर्ष / Assessment Year : 2009-10

Shri Mukesh Mittal H.No. 515, Sector-16, Panchkula	बनाम	The ACIT Central Circle-II, Chandigarh
स्थायी लेखा सं./PAN NO: ACBPM4280H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

आयकर अपील सं./ ITA NO.40/Chd/2018
निर्धारण वर्ष / Assessment Year : 2008-09

Shri Mukesh Mittal H.No. 515, Sector-16, Panchkula	बनाम	The ACIT Central Circle-II, Chandigarh
स्थायी लेखा सं./PAN NO: ACBPM4280H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

आयकर अपील सं./ ITA NO.1214/Chd/2018
निर्धारण वर्ष / Assessment Year : 2009-10

Shri Mukesh Mittal H.No. 515, Sector-16, Panchkula	बनाम	The ACIT Central Circle-II, Chandigarh
स्थायी लेखा सं./PAN NO: ACBPM4280H		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Sachin Jain, CA
राजस्व की ओर से/ Revenue by : Dr. G.S. Phani Kishore, CIT

सुनवाई की तारीख/Date of Hearing : 04/11/2020
उद्घोषणा की तारीख/Date of Pronouncement : 04/11/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

All the above appeals by the assessee are directed against the separate orders of different Ld. Commissioners of Income Tax (Appeals) , Gurgaon as per following details.

Sl.No.	Appeal No.	Name of Case	CIT(Appeal / s)	Order dt.
1.	ITA No. 236/Chandi/2014	Shri Mukesh Mittal	CIT(A)(Central), Gurgaon	12.12.2013
1.	ITA No. 237/Chandi/2014	Shri Mukesh Mittal	CIT(A)(Central), Gurgaon	04.10.2013
1.	ITA No. 40/Chandi/2018	Shri Mukesh Mittal	CIT(A)(Central), Gurgaon	03.09.2014
1.	ITA No. 1214/Chandi/2018	Shri Mukesh Mittal	CIT(A)-3, Gurgaon	30.06.2018

2. In all the above appeals the Ld. Counsel for the Assessee furnished separate applications for withdrawal of the appeals.

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee had availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department had issued Form No. 3, in response to the applications filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assessee may be allowed to be withdrawn. The details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 236/Chandi/2014	Shri Mukesh Mittal	660079790191020
2.	ITA No. 237/Chandi/2014	Shri Mukesh Mittal	665356190211020

3.	ITA No. 40/Chandi/2018	Shri Mukesh Mittal	660079790191020
4.	ITA No. 1214/Chandi/2018	Shri Mukesh Mittal	665356190211020

4. The Ld. DR did not object if the above appeals of the assessee are dismissed as withdrawn.

5. In view of the above the appeals of the assessee are dismissed as withdrawn.

6. In the result, appeals of the assessee are dismissed.

(Order pronounced in the open Court on 04/11/2020)

Sd/-

Sd/-

सतबीर सिंह गोदारा
(SATBEER SINGH GODARA)
न्यायिक सदस्य/ Judicial Member
AG
Date: 04/11/2020

एन.के.सैनी,
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File